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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 289 OF 2023

In the matter of:

Lt. Col. Jasjit Singh Gill

.....Applicant

V/S

State of Punjab

.....Respondent

**Action Taken report by way of affidavit of Sakshi
Sawhney, Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 289 of 2023 titled as Lt. Col Jasjit Singh V/S State of Punjab is listed before this Hon'ble Tribunal on 20.08.2024.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.
3. That, in the present Original Application, this Hon'ble Tribunal, vide order dated 05.04.2024, inter-alia held that:

"3. In terms of the previous direction of the Tribunal, Chief Secretary, State of Punjab along with Deputy Commissioner, Ludhiana; Commissioner of Police, Ludhiana; Commissioner Municipal Corporation, and Member Secretary, PPCB are present virtually and they have assured that all possible efforts will be made to make the plant at Ludhiana operational within two months after the forthcoming parliamentary elections.

4. At the request of the Learned Counsel for State of Punjab, the case is adjourned to 20.08.2024."

4. That, with regard to the above, it is respectfully submitted :

- a. With respect to compliance of the orders of the Hon'ble NGT in OA no 289 of 2023 dated 05-04-2024. The undersigned **immediately took cognisance and initiated action.** After various meetings with the agitators, it was felt that one of the main reasons for the heavy resistance amongst the protestors of the 23 villages was their visit to a carcass utilisation plant at Jodhpur and the issues of odour etc of the local residents of the village at Keru (Jodhpur) of which videos were made viral and it was felt by the agitators that social stigma, ostracization, fall in land value etc. would befall them as well. Although, PPCB has vide its report no.600 dated 22-03-2024 has proven that the Jodhpur plant was unscientific and of older design, the agitators have not yielded. **(Attached at Annexure-A)**
- b. Thus, it was decided to address the concerns of the agitators by arranging their visit to a successful plant where the doubts and grievances could be clarified about the technology. The undersigned had directed the PPCB

to visit Ghazipur New Delhi (the only functioning carcass rendering plant in the Country) to study its model in order to examine the best practices and find a resolution to the deadlock **(Annexure-B)**. The undersigned also held a meeting with the agitators on 02-05-2024 wherein they had agreed to accompany PPCB to see the functioning of the successful plant so that a rational outcome could be reached. **(Annexure C- Minutes of the Meeting)**

- c. However, the agitators thereafter refused to accompany the PPCB and PPCB undertook its on-site survey at Ghazipur and submitted its detailed analysis of the plants at Ghazipur and Nurpur Bet(Ludhiana). Briefly, its findings were that "establishment of Carcass Utilisation Plant in the common complex with similar processes (slaughter house and rendering plant) by MCD maybe one of the reasons for its successful operation even though the Carcass Plant of MCD is semi-mechanised and technically it is less modern as compared to the Carcass Utilisation Plant installed by Municipal Corporation, Ludhiana." **(Details at Annexure D)**
- d. The undersigned then called the agitators for a meeting on 04-07-2024 to discuss the findings of the report and to find a way forward to end the deadlock. However, the agitators refused to come for the meeting. **(Annexure E)**
- e. Thereafter, the undersigned held a meeting with the Commissioner Corporation Ludhiana on 15-07-2024 to discuss the operational logistics of the carcass plant at Nurpur and the contractor of the plant was sent with a contingent of 200 police personnel on 17-07-2024 for assessment of the same. **(at Annexure F and G)**.
- f. However, as per the status report submitted by the Commissioner Corporation **(at Annexure H)**, there was heavy resistance at the site when the contractor was sent

with police force. The Commissioner Corporation has proposed that "in view of the continued protests and law and order situation at the site since 2021 when first attempt was made to inaugurate the plant, administration may have to explore the option of shifting of Carcass plant at the dump site located at Jamalpur, Ludhiana or at the industrial complex of Punjab Agro situated around villages of Khadak, Chahar, Cholley and Allowal. The Contractor has been asked to assess the cost of shifting the plant to other location accordingly. A meeting at the highest level is required to take the decision on further course of action."

- g. In agreement with the above proposal, it is humbly submitted that a request for a high level meeting vide letter no. 16218-20/M.A dated 09-08-2024 (**Annexure at I**) has been sent to Secretary, Science, Technology and Environment Department as well as ACS Local Government vide letter no. 16292/M.A dated 13.08.2024 so that the way forward could be determined (**Annexure at J**). This meeting is expected to be held shortly.
- h. It is humbly submitted that in the meanwhile all concerned were directed to continue the earnest efforts for operationalization of carcass plant in compliance with the orders of the Hon'ble NGT. A reminder has been issued vide letter no. 15876-78/M.A dated 07-08-2024 to Commissioner Police, Ludhiana, Commissioner Municipal Corporation, Ludhiana, Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana to comply and strictly obey the National Green Tribunal order dated 05-04-2024. (**Annexure at K**)
5. That, the Administration is committed to employing all methods available to end this impasse and to ensure the

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operationalisation of the carcass plant and is making its best efforts to resolve the same.

6. That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal.

Submitted by



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 6 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:- 16-08-2024

Place:- LUDHIANA



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

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Punjab Pollution Control Board



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

No:.....600.....

Date...22-03-2024

To

The Deputy Commissioner,
Ludhiana

- Sub:**
1. Regarding technology comparison of Modern Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at village Noorpur Bet with Carcass Utilization Plant installed by Municipal Corporation, Jodhpur at village Keru, District Jodhpur, Rajasthan.
 2. Regarding the NGT Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

Ref: Your office letter no. 5666 dated 14.03.2024.

In regard to above it is submitted that the Carcass Utilization Plant installed by the Municipal Corporation Jodhpur at village Keru, District Jodhpur, Rajasthan was visited by Officers of the Board on 21.03.2024 along with officers of RSPCB and observed that the carcass plant was in operation. Point-wise comparison of the technology of both plants is as under:

S. No	Particulates	CUP at Jodhpur	CUP at Ludhiana
1	Plant capacity	25 large and 25 small animals per day	50 large and 100 small animals per day
2	Manufacturing process	Dead Animal un-loading → Skin removal → Horn & Nail Removal → Dung removal → Crushing → first stage cooking → Moisture drainer (Water goes to ETP) → 2 nd stage cooking (drying) → Grinding → Meat Bone Meal as final product.	Dead Animal un-loading → Skin removal → Horn & Nail removal → Dung removal (For Bio-digester) → Pre-breaker → Mincer → Holding tank → 1 st stage Cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Cooling bin → Hammer Mill for grinding → Meat Bone Meal as final product.
3	Lifting of dead animals and raw material	Manually	Vehicles with hydraulic lifting system provided.
4	Removal of skin	Manually in open yard	By Hydraulic machine in AC Cabin along with automatic transfer to skin room.
5	Horn & Nail removal	Manually in open yard	By Hydraulic machine in AC Cabin
6	Dung removal in dead animal	Manually in open yard and disposed off in open area.	By pneumatic platform with hopper in AC Cabin and further used in bio-digester for making combustible gas which is further

			used in the process for water boiling.
7	Dead Animal crushing	In semi-open shed in unscientific manner as housekeeping in shed was very poor.	In AC cabin with controlled pneumatic system.
8	Processing of crushed animal	In semi-closed machinery	In closed machinery
9	Tallow Removal	Not removed	System Provided for removal of Tallow.
10	Odour Control System	No odour control system provided in the plant	To control odour problem, proper ducting with strong suction system along with spray sanitation system provided which is further followed by bio-filter.
11	Chilling Room for storage of crushed animal in case of Plant shut down.	No chilling room provided.	No chilling room provided.
12.	Boiler Section	Boiler of capacity 0.6 Ton/hr is provided and wood @ 1.5 Ton Per Day is being used as fuel in the boiler.	Boiler of capacity 02 Ton/hr is provided and wood @ 06 Ton Per Day is being used as fuel in the boiler.
12	Air Pollution Control Device (APCD) system.	<u>Boiler Section</u> - Cyclone separator is installed as APCD to control the SPM. <u>Final Product Grinding Section</u> - Two open cage filters of very small size provided as APCD.	<u>Boiler Section</u> - Cyclone separator is installed as APCD to control the SPM. <u>Final Product Grinding Section</u> - Four open cage filters provided as APCD.
14	Quantity of Waste Water generation, its treatment and disposal arrangements.	Waste water @ 1.5 KLD is generated from the process. ETP of conventional technology consisting of collection tank → tube settler → clarifier → final outlet is provided for treatment of waste water generated from the process. No green area has been developed by the carcass plant for disposal of treated waste water.	Waste Water @ 4.3 KLD will be generated from the process. Properly designed ETP consisting of collection tank → screen chamber → Oil and grease trap → Aeration stage -1 → Clarifier stage -1 → Aeration stage -2 → Clarifier stage -2 → Dual stage filters provided to treat waste water. Green area has been developed by the carcass plant for disposal of treated waste water.
13	Status of green belt	No green belt provided	Green belt provided around Plant

It is further submitted that the Carcass Utilization Plant installed at Keru was established in year 2005 and is in operation since year 2007. The plant is situated at a distance of about 20 km from Jodhpur City and is located adjoining to the Common Bio-Medical Waste treatment facility and Municipal Solid Waste dump site. There is no habitation

in the radius of 02 Km from the site where the said plants are established. Nearby village is Badli which is at an aerial distance of about 3.5 km from the site and village Keru is located at an aerial distance of more than 05 Km. During visit to the plant, odour problem was observed only in the premises of the Carcass Utilization Plant. During visit of village Badli, no odour problem was observed. However, during discussion with the villagers, it was informed by them that there is huge odour problem in their village when the wind direction is towards their village (in summer season and rainy season). (Photographs of carcass plant at village keru, District Jodhpur and Carcass Plant at Noorpur Bet, District Ludhiana are attached herewith as Annexure - 1 & 2).

Comparison Findings:

1. In case of Carcass Plant at Keru, district Jodhpur, Rajasthan process of skin removal, horn & nail removal, dung removal, skin storage and dead animal crushing is manual and in open/semi open area whereas all these processes are mechanized and are in AC cabin in Carcass Utilization Plant at village Noorpur Bet, District Ludhiana. No mechanism for tallow removal is installed in Keru Plant, however, tallow separation through mechanized system has been provided in Noorpur Bet Plant.
2. In case of Carcass Utilization Plant at village Keru, there is no treatment mechanism for dung removed from dead animal whereas bio-digester has been installed for treatment of cow dung in Carcass Utilization Plant at village Noorpur Bet, Ludhiana.
3. No odour control mechanism is installed in Carcass Utilization Plant at Keru Plant whereas, proper ducting with strong suction system along with spray sanitation system which is further followed by bio-filter is provided to control odour problem in Carcass Noorpur Betn Plant, Ludhiana.
4. For control of fine dust particles from final product grinding section, two open cage filters of very small size are provided as APCD in Keru Plant, whereas four open cage filters of adequate size are provided as APCD in Noorpur Bet Plant.
5. For treatment of waste water generated from the process, conventional ETP has been provided Keru Plant and no plantation area provided for disposal of treated water whereas at Noorpur bet Plant, ETP of adequate capacity with 02 stage bio-logical treatment followed by dual stage filters has been provided for treatment of waste water generated from the process.
6. No plantation is provided around the boundary of Keru Plant, whereas 04 layers of plantation are provided around the Noorpur Bet plant.

From the above said comparison given above in tabular form and comparison findings 1 to 6, it is revealed that the Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at Noorpur Bet is Modern and Scientific as compared to Carcass Utilization Plant installed at village Keru, District Jodhur.

This is for your kind information please.

27/03/2024

Environmental Engineer

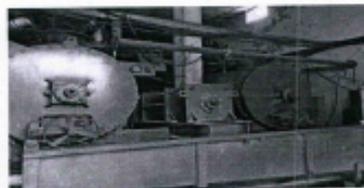
Photographs of Carcass Utilization Plant at village Keru, District, Jodhpur,
Rajasthan



Skin Removal Manually in Open Area



Crushing machine open from top and installed in semi open area



Semi Closed Machinery



Cyclone Separator as APCD with Boiler



Wood as fuel in boiler furnace



Waste water generation and its disposal in ETP



Conventional ETP for treatment of waste water and no green area for its disposal.

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Poor House Keeping



No habitation all around the Carcass Plant

Modern and Scientific Carcass Utilization Plant at village Noorpur Bet, Ludhiana.



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OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

Executive Engineer
Punjab Pollution Control Board
Ludhiana

No.- 7634 /M.A

Dated- 10.04.2024

Sub- To Submit Status and Fact Finding report in N.G.T Original Application
No. 289 of 2023 Titled as Lt. Col. Jasjit Singh Gill vs State of Punjab &
Ors.

Ref - In compliance of NGT order dated 05.04.2024.

With reference to the above, in compliance with the Hon'ble National Green Tribunal order dated 05.04.2024, it has been mentioned in your status report submitted to the NGT regarding the carcass plant situated at Ghazipur, New Delhi. Hence, the undersigned has directed the submission of a report including videography regarding the comparison report of new Carcass Utilization Plant at Village Nurpur Bet, Ludhiana, with the Carcass Utilization Plant at Ghazipur in New Delhi, including their respective technologies/methods of carcass disposal, within 10 days to this office.

Please ensure that it is carried out with utmost diligence and priority, adhering to the instructions provided by the undersigned.


Deputy Commissioner
Ludhiana

Endst No :-

/M.A

Dated:-

A Copy is forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

— SA —
Deputy Commissioner
Ludhiana

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ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ. ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ
2. ਵਪਾਰਿਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਪਿਛੂ ਵਿਕਾਸ)
3. ਉਪ ਮੰਡਲ ਮਿਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੰਡਮੀ)
4. ਸੀਨੀਅਰ ਇੰਫਾਇਰਨਸਟੈਂਟ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
5. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ. 8775-7¹ ਐਮ.ਏ ਮਿਤੀ - 02.05.2024

ਵਿਸ਼ਾ- Meeting Regarding the National Green Tribunal O.A No. 289 of 2023
titled as Lt. Col Jasjit Singh Gill vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਉ ਸੰਬੰਧ ਵਿੱਚ ਟਿੱਕ ਮੀਟਿੰਗ ਮਿਤੀ 02.05.2024 ਨੂੰ ਸਮਾਂ 11.45 ਵਜੇ ਉਨ੍ਹਾਂ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਹੈ। ਇਸ ਮੀਟਿੰਗ ਵਿੱਚ ਕੇਸ ਨਾਲ ਸਬੰਧਿਤ ਜਰੂਰੀ ਮੁੱਦਿਆਂ ਤੇ ਵਿਚਾਰ ਵਟਾਂਚਾ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਇਸ ਤਰ੍ਹਾਂ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 02.05.2024 ਨੂੰ ਸਮਾਂ 11.45 ਵਜੇ ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਤਿਆਰੀ ਕੀਤੀ ਜਾਵੇ।

ਵਪਾਰਿਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ)
ਲੁਧਿਆਣਾ

ਪਿ.ਅੰ.ਨੰਬਰ 1716-81 ਐਮ.ਏ

ਮਿਤੀ: 02.05.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਕਸਰਾਨ ਸਾਹਿਬਾਨ ਦੇ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਪਾਰਿਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ)
ਲੁਧਿਆਣਾ

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸਾਖਾ)

ਤਰੱਕ ਅਤੇ ਸੁਰੱਖੀ
ਐਨ.ਜੀ.ਟੀ. ਕੇਸ

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ਸੇਵਾ ਵਿਖੇ

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਲੁਧਿਆਣਾ

ਨੰ- ੪੧੧5 / ਐਮ.ਏ ਮਿਤੀ - ੦੫.੦5.੨੦੨੫

ਵਿਸ਼ਾ- In Compliance of N.G.T order Original Application No. 289 of 2023 (In Ref. Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.)

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 7636/ਐਮ.ਏ ਮਿਤੀ 10.04.2024 ਅਤੇ ਮਿਤੀ 02.05.2024 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 05.04.2024 ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਮਿਤੀ 02.05.2024 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਜਾਰੀ ਦਿੱਤਾ ਨਿਰਦੇਸ਼ ਅਨੁਸਾਰ ਮੀਟਿੰਗ ਵਿੱਚ ਸ਼ਾਮਲ ਹੋਏ ਪਿੰਡ ਵਾਸੀਆਂ ਨਾਲ ਰਾਬਤਾ ਕਾਇਮ ਕਰਕੇ ਰਾਜੀਪੁਰ ਨਦੀ ਕਿੱਲੀ ਵਿਖੇ ਥਣੇ ਕਾਰਕਸ ਪਛਾਟ ਦਾ ਦੌਰਾ ਕਰਨ ਦੇ ਚਾਹਵਾਨ ਵਿਅਕਤੀਆਂ ਦੇ ਨਾਵਾਂ ਦੀ ਲਿਸਟ ਪ੍ਰਾਪਤ ਕਰਕੇ ਕਾਰਕਸ ਪਛਾਟ ਦਾ ਦੌਰਾ ਕਰਨ ਲਈ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਦੀ ਸਿਫਾਰਸ਼ ਕੀਤੀ ਜਾਏ ਅਤੇ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿਠਿ ਅਕਟ ਨੰ- ੪੧੧੬-੭੭ / ਐਮ.ਏ

ਮਿਤੀ- ੦੫.੦5.੨੦੨੫

ਇਸ ਦਾ ਉਤਰਾ:-

1. Senior Environmental, Engineer Punjab Pollution Control Board Ludhiana ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. ਪੀ.ਏ.ਟੂ ਡੀ.ਸੀ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੀ ਸੂਚਨਾ ਹਿੱਤ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

Minutes of meeting regarding the O.A. No. 289 of 2023 (Carcass plant) on 02-05-2024

In reference to above, a meeting was held under the chairmanship of the Deputy Commissioner, Ludhiana regarding NGT case O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab at DC office Ludhiana on 02.05.2024 at 11.45 am. In this meeting the officers from various concerned departments were present:

1. Additional Commissioner, Municipal Corporation, Ludhiana.
2. Sub Divisional Magistrate, Ludhiana (West).
3. Superintendent Engineer, Municipal Corporation, Ludhiana.
4. Environmental Engineer, Punjab Pollution control board, Ludhiana.
5. Sub Divisional Officer, Punjab Pollution Control Board, Ludhiana.
6. Sh. Hardeep Singh Lalli, Ex-Sarpanch Village Khera bet, Ludhiana.
7. Sh. Balbir Singh, Resident of Village Nurpur bet, Ludhiana.

In compliance with the orders of the National Green Tribunal dated April 5, 2024, in O.A. No. 289 of 2023 titled Lt. Col. Jasjit Singh Gill vs. State of Punjab, a meeting was convened with prominent individuals from the neighboring villages of Nurpur Bet, Ludhiana. The purpose of the meeting was to address the concerns and grievances of the villagers regarding the Carcass Utilization Plant installed in their village.

The Deputy Commissioner of Ludhiana informed the villagers that the Carcass Utilization Plant installed by the Municipal Corporation of Jodhpur in Village Keru is approximately 20 years old. In contrast, the modern Carcass Utilization Plant established by the Municipal Corporation of Ludhiana employs advanced technology. Consequently, the operational environment, as well as the control of water and air pollution, at this new facility is expected to be significantly superior to that of the Keru plant.

The villagers reiterated their concerns, referencing their observations during a visit to the Keru plant, including issues such as unpleasant odors and stagnant water. They expressed apprehension that similar problems might arise at the new facility in Nurpur Bet once it becomes operational.

The Environmental Engineer from the Punjab Pollution Control Board (PPCB) in Ludhiana highlighted that a modern and scientifically advanced Carcass Utilization Plant has been successfully operating at Gazipur, Delhi, under the Municipal Corporation of Delhi. Additionally, the Central Pollution Control Board (CPCB) has already submitted a report on operational carcass plants in India in O.A. No. 465 of 2019, titled Kulwinder Singh Sandhu & Ors vs. Ram Murti & Ors.

In response, the Deputy Commissioner proposed that a visit to the Gazipur Carcass Utilization Plant be organized, with the PPCB officials and key individuals from the nearby villages participating. Although the villagers initially declined to visit the Gazipur plant, the Deputy Commissioner persuaded them to reconsider. The visit aims to facilitate a comparative analysis of the technologies employed at both plants and to observe the actual conditions at the Gazipur facility.

Sh. Hardeep Singh Lalli, the former Sarpanch, committed to ensuring that five representatives from the nearby villages would accompany the PPCB team during the visit to the Gazipur Carcass Utilization Plant in Delhi.

At last meeting ended with the vote of thanks.



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

PPCB/RO-III/No. 1388

Dated: 02/07/2024

To

The Deputy Commissioner,
Ludhiana

- Sub:**
1. Regarding technology comparison of Modern Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at village Noorpur Bet with Modern Carcass Utilization Plant installed by Municipal Corporation, Delhi at Gazipur, Delhi.
 2. Regarding the NGT Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

Ref: Your office letter no. 12310/M.A. dated 21.06.2024.

In regard to above, it is submitted that the Carcass Utilization Plant installed by the Municipal Corporation, Delhi at Gazipur was visited by Officers of the Board on 01.07.2024 along with officers of MCD and observed that the Modern Carcass plant was in operation. Point-wise comparison of the technology of both plants is as under:

Sr. no.	Particulates	CUP at Gazipur	CUP at Ludhiana
1.	Plant Capacity	150 Large and 150 Small animals per day.	50 Large and 100 Small animals per day.
2.	Manufacturing Process	Dead Animal un-loading (manual) → Skin removal (manual) → Horn & Nail Removal (manual) → Dung removal (manual) → Pre-breaker → Mincer → Holding tank → first stage cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Hammer Mill for grinding → Meat Bone Meal as final product	Dead Animal un-loading (Mechanical System) → Skin removal (Mechanical System) → Horn & Nail removal (Mechanical System) → Dung removal (For Bio-digester) → Pre-breaker → Mincer → Holding tank → 1 st stage Cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Cooling bin → Hammer Mill for grinding → Meat Bone Meal as final product.
3.	Lifting of dead animals and raw material	Manually	Vehicles with hydraulic lifting system provided.

4.	Removal of skin	Manually in open yard	By Hydraulic machine in AC Cabin along with auto transfer to skin room.
5.	Horn Removal	Manually in open yard	By Hydraulic machine in AC Cabin.
6.	Dung removal in dead animal	Manually in open yard and disposed off at adjoining MCD dump site.	By pneumatic platform with hopper in AC Cabin and further used in biodigester for making combustible gas which is further used in the process for water boiling.
7.	Dead animal crushing	In closed shed with pneumatic system.	In AC controlled cabin with pneumatic system.
8.	Processing of crushed animal	In closed machinery	In closed machinery
9.	Tallow Removal	System provided for removal of Tallow.	System provided for removal of Tallow.
10.	Odour Control system	No odour control system provided in the plant.	To control odour problem, proper ducting with strong suction system along with spray sanitation system provided which is further followed by bio-filter.
11.	Chilling Room for storage of crushed animals in case of plant shut down.	No chilling room provided.	No chilling room provided.
12.	Boiler section	Boiler of capacity 10 Ton/hr is provided with wood @ 18 Ton/day as fuel.	Boiler of capacity 02 Ton/hr is provided with wood @ 06 Ton/day as fuel.
13.	Air Pollution Control Devices (APCD)	Boiler section – Cyclone separator is installed as APCD to control the SPM. Final product grinding section – Two open cage filters are provided as APCD.	Boiler section – Cyclone separator is installed as APCD to control the SPM. Final product grinding section – Four open cage filters are provided as APCD.
14.	Quantity of waste water generation, its treatment and disposal arrangements.	Waste water @ 20 KLD is generated from the process which is treated in properly designed common ETP (with rendering plant) of capacity 250 KLD based on ZLD technology (Tertiary treatment consisting of RO	Waste water @ 4.3 KLD will be generated from the process. Properly designed ETP consisting of collection tank → Screen Chamber → Grease trap → Aeration stage-1 → Clarifier stage-1 → Aeration stage-2 → Clarifier

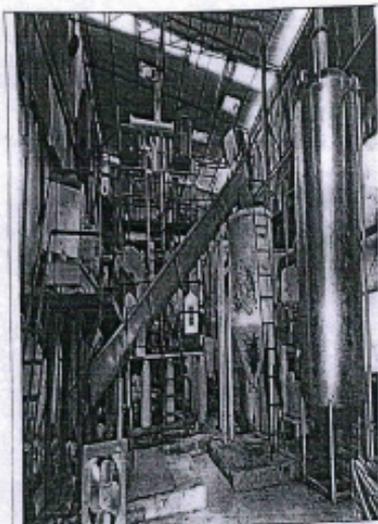
		technology). RO permeate is used for floor washing, animal washing & horticulture.	stage-2 → Dual Filters is provided to treat waste water. Green area is developed by the Carcass Plant for disposal of treated waste water.
15.	Status of Green Belt	Green belt provided around the entire premises of Carcass Plant, Slaughter House and Rendering Plant.	Green belt provided around the plant.

It is further submitted that Municipal Corporation, Delhi (MCD) has established a dedicated complex for Carcass Utilization Plant, Slaughter House, Rendering Plant with a common boundary wall of entire complex. The Carcass Utilization Plant Complex of MCD is surrounded by MCD Dump site & meat market on two sides and on the other two sides, sector-1 & sector-62A of Noida is situated. Nearest population is Sector-62A, which is at a distance of about 150 meters from the complex site.

The Modern Carcass plant is established after the establishment and operation of slaughter house and rendering plant and is developed in such a manner that it looks like the part of slaughter house and moreover, boiler section is common with slaughter house and rendering plant. Also, ETP is in common with rendering plant. Thus, establishment of Carcass Utilization Plant in the common complex with similar processes (slaughter house and rendering plant) by MCD may be one of the reasons for its successful operation even though the Carcass Plant of MCD is semi-mechanized and technically it is less modern as compared to Carcass Utilization Plant Installed by Municipal Corporation, Ludhiana. During visit to the plant, odour problem was observed only in the skin removal/ Dung removal section and no odour problem observed in remaining portion of the complex. Photographs taken during visit attached as Annexure-

A.


 Environmental Engineer

Machinery Room of Carcass Plant



Skin Removal section



Removed skin of animals



Tallow and MBM as final product



MBM storage shed



Boiler section of Carcass Utilization Plant

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ਡਾਇਰੈਕਟਰ ਅਭਿ ਸਹੂਲੀ
ਐਨ.ਜੀ.ਟੀ ਕੇਂਦਰ

ਮੀਟਿੰਗ ਮਿਤੀ-04.07.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ(ਜੈਨ-III)
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ-13|੨7-੨੯/ਐਮ.ਏ ਮਿਤੀ - 03.07.2024

ਵਿਸ਼ਾ- Meeting Regarding Carcass Utilization Plant at DC office, Ludhiana.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 03.07.2024 ਸਮੇਂ 12.00 ਵਜੇ ਹੋਈ ਵੀ.ਸੀ (Video Conference) ਦੌਰਾਨ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਿਤੇ ਦਿਲ-ਨਿਰਦੋਸ਼ ਸਾਰੀ ਕੀਤੇ ਗਏ ਹਨ। ਇਸ ਸਬਤ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 04.07.2024 ਵੱਲੋਂ ਮੀਟਿੰਗ ਕੱਚੀ ਗਈ ਹੈ।

ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ(੩8789-42034) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਸਬੰਧਤ ਪਿੱਛੇ ਵਾਲੀਆਂ ਨੌਂ ਨਾਲ ਨੇ ਕੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪੁਸ਼ਟਕਰੀ ਹੇਠ ਕੱਚੀ ਗਈ ਮੀਟਿੰਗ ਮਿਤੀ 04.07.2024 ਨੂੰ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਡਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਵਿੱਤੀ ਜਾਵੇ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)
ਲੁਧਿਆਣਾ

ਨੰ-13|੨੧-3੫/ਐਮ.ਏ

ਮਿਤੀ - 03.07.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਠੇਕੀ ਦੀ ਕਾਰਵਾਈ ਹਿਤ:

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ।
2. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ
3. ਉਪ ਮੈਂਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੇਂਡਿੰਗ)
4. ਜੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
5. ਪੀ.ਏ. ਟੂ ਡੀ.ਜੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਜੀ(ਜ), ਲੁਧਿਆਣਾ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)
ਲੁਧਿਆਣਾ

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ਮੀਟਿੰਗ ਮਿਤੀ 15.07.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ।
2. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
3. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ(ਜੇਲ-III)
4. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੱਛਮੀ)
5. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ- 13790-94/ਐਮ.ਏ

ਮਿਤੀ - 12.07.2024

ਵਿਸ਼ਾ- Meeting Regarding Carcass Utilization Plant at DC office, Ludhiana.

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 15.07.2024 ਨੂੰ ਸਮਾਂ ਦੁਪਹਿਰ 12.00 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਿਖੇ ਇੱਕ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ।

ਇਸ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਹੇਠ ਵਾਲੀ ਮੀਟਿੰਗ ਵਿੱਚ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਮੇਂ ਤੋਂ ਪਹਿਲਾਂ ਸਮੇਂ ਸਿਰ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਬਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਨੰ- 13795-96/ਐਮ.ਏ

ਮਿਤੀ - 12.07.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

1. ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਿੱਤਾ।
2. ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

Minutes of meeting regarding the NGT 289 of 2023 (Carcass plant) on 15-07-2024

In reference to above, a meeting was held under the chairmanship of the Deputy Commissioner, Ludhiana regarding NGT case O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab at DC office Ludhiana on 15.07.2024 at 12.00 pm. In this meeting the officers from various concerned departments were present:

1. Commissioner, Municipal Corporation, Ludhiana.
2. Additional Commissioner, Municipal Corporation, Ludhiana.
3. Sub Divisional Magistrate, Ludhiana (West).
4. Superintendent Engineer, Municipal Corporation Ludhiana.
5. Sub Divisional Officer, Punjab Pollution Control Board, Ludhiana.
6. Station House Officer, Haibowal, Ludhiana.

In compliance with the orders of the National Green Tribunal dated April 3, 2024, in O.A. No. 289 of 2023 titled Lt. Col. Jasjit Singh Gill vs. State of Punjab, an interdepartmental coordination meeting was conducted. During this meeting, immediate further steps to be taken as required by the Tribunal's orders were discussed.

It is submitted that with respect to the compliance of Hon'ble NGT order a letter 7636/M.A dated 10.04.2024 has been issued to Punjab Pollution Control Board, Ludhiana for the comparison reports of Gazipur Carcass Plant, New Delhi w.r.t Modern Carcass Plant, Ludhiana. That the reports vide letter no. 1388 dated 02.07.2024 have been received from Environmental Engineer, Punjab pollution control board, Ludhiana to this office. The agitators were called for a meeting vide letter no. 13127-34 on 04.07.2024 however they refused to meet.

The Commissioner, Municipal Corporation Ludhiana has called the operating contractor of the Carcass plant on 16-07-2024 for assessment of the operational logistics of the plant which is lying closed since a while and has requested that in view of the prevailing law and order situation it is requested that the Police Protection will be necessary, which the District Magistrate assured would be provided.

At last meeting ended with the vote of thanks.


Deputy Commissioner
Ludhiana

Encl No :- 14044-4 J.M.A

Dated - 14/7/24

A Copy is forwarded to following departments for information and necessary action please:

1. Commissioner Police, Ludhiana.
2. Commissioner, Municipal Corporation, Ludhiana.
3. Sub Divisional Magistrate, Ludhiana (West).
4. Xen, Punjab Pollution Control Board, Ludhiana.


Deputy Commissioner
Ludhiana

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ਫੋਨ ਨੰ: 0161-2917005, 3503013

ਈਮੇਲ: commissioner.mc.ludh@punjab.gov.in

ਦਫ਼ਤਰ, ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ
Office of the Commissioner, Municipal Corporation Ludhiana

To

District Magistrate,
Ludhiana.

No. 203 /PS/DDate 15/07/2024

Subject: Police help regarding assessment of operational logistics of Carcass Utilization Plant, Narpur Bet.

With respect to the subject cited above, as per the discussions held in the meeting dated 15-07-2024 at DC office, it is submitted that undersigned has called the operating contractor of the Carcass plant on 16-07-2024 to assess the operational logistics of the plant which is lying closed since a while. In view of the prevailing law & order situation because of the protestors sitting near the entrance of the link road leading to the plant, it is apprehended that protestors may disrupt the efforts for further functioning of the plant. So, it is requested to provide police help and duty magistrate on 17-07-2024 to the MC Ludhiana so that the necessary efforts can be put in for further procedures w.r.t Hon'ble NGT directions.

JA
Commissioner

No. _____/PS/D

Date _____/2024

A copy is forwarded to the following for the kind information:-

1. Commissioner of Police, Ludhiana
2. Additional commissioner, Municipal Corporation, Ludhiana
3. Superintending Engineer (B&R), Municipal Corporation, Ludhiana.

Sd/-
Commissioner

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ

ਨੰ- 14048 / ਐਮ.ਏ

ਮਿਤੀ- 15.07.2024

ਵਿਸ਼ਾ- Police help regarding assessment of operational logistics of Carcass Utilization Plant, Nurpur Bet regarding the NGT 289 of 2023 (Carcass plant).

ਹਵਾਲਾ- ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਨੰਬਰ 203/PS/D ਮਿਤੀ 15.07.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਵਿੱਚ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 15-07-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ Operational Logistics ਸੰਬੰਧੀ assessment ਕੀਤੀ ਜਾਣੀ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਲਾਅ ਐਂਡ ਆਰਡਰ ਦੀ ਸਥਿਤੀ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪੱਤਰ ਵਿੱਚ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਦੀ ਮੰਗ ਅਨੁਸਾਰ ਲੋੜੀਂਦਾ ਸਹਿਯੋਗ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ- 14049-50 / ਐਮ.ਏ

ਮਿਤੀ- 15.07.2024

ਇਸ ਦਾ ਉਤਾਰਾ:

1. ਉਪ ਮੈਂਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਚਿੱਠੀ।
2. ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ ਪੱਛਮੀ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਨੂੰ ਮਿਤੀ 17-07-2024 ਲਈ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਆਪਣੇ ਪੱਧਰ ਤੇ ਤਾਲਮੇਲ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

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ਫੋਨ ਨੰ: 0161-2917003, 3903013

ਈਮੇਲ: commissioner.mc.ldh@punjab.gov.in

ਦਫ਼ਤਰ, ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ
Office of the Commissioner, Municipal Corporation Ludhiana

To

Deputy Commissioner,
Ludhiana.

No. 222 /PS/D

Date: 23/7/2024

Subject: Regarding status of Carcass Plant in Hon'ble N.G.T in OA no 289 of 2023.

With respect to the above mentioned subject, it is submitted that in order to make assessment of operational logistics of the carcass plant, Municipal Corporation Ludhiana vide letter number 203/PS/D dated 15/07/2024 requested District Magistrate, Ludhiana to provide police help along with duty magistrate on 17/7/2024 in order to further operationalize the Carcass plant. District Magistrate, Ludhiana vide its letter No. 1404B/MA dated 15/7/2024 requested Police commissioner, Ludhiana to provide necessary police support and vide letter no.14061-63 dated 17/07/2024 appointed Nalb Tehsildar Ludhiana (west), Nalb -Tehsildar Mullaahpur and Nalb-Tehsildar Ludhiana Central as duty magistrates to coordinate with Police and Municipal Corporation, Ludhiana for making attempt to assess operational logistics of carcass plant and facilitate its operationalisation.

On 17/7/2024, teams of District Administration, Ludhiana, Municipal Corporation, Ludhiana and Commissionerate Police, Ludhiana along with the Contractor of plant operations [with his labour] made an attempt to operationalize the carcass plant. The team comprised of Additional Commissioner, Joint Commissioner, Municipal Corporation, Ludhiana, Duty Magistrates under Sub-divisional Magistrate Ludhiana (West) and a contingent of 200 police personnel with Superintendent of Police as their incharge.

However, the protestors had permanently stationed themselves at the entrance of the only road leading to Carcass plant and upon gauging the movement of government machinery near Carcass plant, the protestors made calls to nearby villages and protesters gathered in huge numbers to obstruct the attempt of district administration. However, it is pertinent to mention that the protestors comprised of old, infirm and women along with Kissan union leaders in them. Despite repeated negotiations with the protestors, the protestors were reluctant to allow the administration to operationalize the plant. They kept raising the concerns of foul smell and degeneration of underground water due to operationalisation of plant. The protestors were also apprehensive that this plant will deteriorate the general atmosphere of nearby 12 villages and expressed concerns that Carcass plant will isolate these nearby villages and would destroy the social fabric of the nearby villages.

Consequent to this coordinated effort by government machinery, we are making all out efforts for compliance of the orders of the Hon'ble NGT through negotiation with protestors and we may have to explore the option of shifting location of the plant if the protestors don't relent on its operation. The District Administration had earlier directed PPCB to visit Modern Carcass plant installed by Municipal Corporation, Delhi at Gazipur, Delhi and make an assessment for site suitability of Carcass Plant. PPCB in its report vide letter no. PPCB/Ro-18/No. 1358 dated 2/7/2024 submitted that Carcass plant, Gazipur is situated in a dedicated solid waste management complex in the dump site where slaughter house, meat market and modern carcass plant are operating with common boundary wall of entire complex. The PPCB has highlighted that establishment of Carcass plant in Delhi in common dumpsite complex may be one of the reasons for its successful operation. Therefore, in view of the continued protests and law and order situation at the site since 2021 when first attempt was made to inaugurate the plant, administration may have to explore the option of shifting of Carcass plant at the dump site located in Jamalpur, Ludhiana or in industrial complex of Punjab Agro situated around villages of Khadak, Chahar, Cholley and Allowal. The contractor has been asked to assess the cost of shifting the plant to other location accordingly.

A meeting at the high level is required to take decision on further course of action please.


Commissioner

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ - ਕਮ - ਜ਼ਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ
OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA
(M.A Branch)

ਸੇਵਾ ਵਿਖੇ

ਸਕੱਤਰ

ਵਿਗਿਆਨ, ਤਕਨਾਲੋਜੀ ਅਤੇ ਵਾਤਾਵਰਣ ਵਿਭਾਗ,
ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਨੰ- 16212 /ਐਮ.ਏ

ਮਿਤੀ- 09-08-2024

ਵਿਸ਼ਾ-

Compliance of Orders dated 05-04-2024 of Hon'ble National Green Tribunal, New Delhi in O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab tagged with EA No. 33 of 2023 in O.A No. 465 of 2019. (Fixed for 20.08.2024)

ਹਵਾਲਾ-

ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ- 14881/ਐਮ.ਏ ਮਿਤੀ 26-07-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਰਾਹੀਂ ਆਪ ਜੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 05-04-2024 ਦੀ ਪਾੜਣਾ ਹਿੱਠ ਉਕਤ ਕੇਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ:

1. However, as per the status report submitted by the Commissioner Corporation (at Annexure G), there was heavy resistance at the site when the contractor was sent with police force. The Commissioner Corporation has proposed that "in view of the continued protests and law and order situation at the site since 2021 when first attempt was made to inaugurate the plant, administration may have to explore the option of shifting of Carcass plant at the dump site located at Jamalpur, Ludhiana or at the industrial complex of Punjab Agro situated around villages of Khadak, Chahar, Cholley and Allowal. The Contractor has been asked to assess the cost of shifting the plant to other location accordingly. A meeting at the highest level is required to take the decision on further course of action."
2. In agreement with the above proposal at para 6, it is requested that a meeting may be kept at the highest level so that the way forward could be determined in the meanwhile all concerned shall continue the earnest efforts for operationalization of carcass plant in compliance with the orders of the Hon'ble NGT.

ਕਿਉਂਕੇ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਿਤੀ 20.08.2024 ਨੂੰ ਨਿਸ਼ਚਿਤ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਕੀਤੀ ਗਈ ਬੇਨਤੀ ਨੂੰ ਪੂਰਨ ਕਰਦੇ ਹੋਏ ਇਕ ਵਿਸ਼ੇਸ਼ ਮੀਟਿੰਗ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੋ ਤਾਂ ਥੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਦੇ ਹੁਕਮ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿਠਿ ਅਕਿਟ ਨੰ- 16212/ਐਮ.ਏ

ਮਿਤੀ- 09-08-2024

ਇਸ ਦਾ ਉਤਰਾ:

1. Principal Secretary to the Government of Punjab, Department of Local Government ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਠ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।
2. Superintendent, OSD (legal), Office of Chief secretary, Punjab, Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਠ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

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With respect to compliance of the orders of the Hon'ble NGT in OA no 289 of 2023 dated 05-04-2024. The following is submitted:

1. After various meetings with the agitators, it was felt that one of the main reasons for the heavy resistance amongst the protestors of the 23 villages was their visit to a carcass utilisation plant at Jodhpur and the issues of odour etc of the local residents of the village at Keru (Jodhpur) of which videos were made viral and it was felt by the agitators that social stigma, ostracization, fall in land value, etc. would befall them as well. Although, PPCB has vide its report no.600 dated 22-03-2024 proven that the Jodhpur plant was unscientific and of older design, the agitators had not yielded.
2. Thus, it was decided to address the concerns of the agitators by arranging their visit to a successful plant where the doubts and grievances could be clarified about the technology. The undersigned had directed the PPCB to visit Ghazipur New Delhi (the only functioning carcass rendering plant in the Country) to study its model in order to examine the best practices and find a resolution to the deadlock.(Annexure A).The undersigned had also held a meeting with the agitators on dated 02-05-2024 wherein they had agreed to accompany PPCB to see the functioning of the successful plant so that a rational outcome could be reached. (Annexure B- Minutes of the Meeting)
3. However, the agitators thereafter refused to accompany the PPCB and PPCB undertook its on-site survey at Ghazipur and submitted its detailed analysis of the plants at Ghazipur and Nurpur Bet(Ludhiana). Briefly, its findings were that "establishment of Carcass Utilisation Plant in the common complex with similar processes (slaughter house and rendering plant) by MCD maybe one of the reasons for its successful operation even though the Carcass Plant of MCD is semi-mechanised and technically it is less modern as compared to the Carcass Utilisation Plant installed by Municipal Corporation, Ludhiana." (Details at Annexure C)
4. The undersigned then called the agitators for a meeting on 04-07-2024 to discuss the findings of the report and to find a way forward to end the deadlock. However, the agitators refused to come for the meeting. (Annexure D)
5. Thereafter, the undersigned held a meeting with the Commissioner Corporation Ludhiana on 15-07-2024 to discuss the operational logistics of the carcass plant at Nurpur and the contractor of the plant was sent with a contingent of 200 police personnel on 17-07-2024 for assessment of the same.(Annexure E and F).
6. However, as per the status report submitted by the Commissioner Corporation (at Annexure G), there was heavy resistance at the site when the contractor was sent with police force. The Commissioner Corporation has proposed that "in view of the continued protests and law and order situation at the site since 2021 when first attempt was made to inaugurate the plant, administration may have to explore the option of shifting of Carcass plant at the dump site located at Jamalpur, Ludhiana or at the industrial complex of Punjab Agro situated around villages of

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Khadak, Chahar, Cholley and Allowal. The Contractor has been asked to assess the cost of shifting the plant to other location accordingly. A meeting at the highest level is required to take the decision on further course of action."

7. In agreement with the above proposal at para 6, it is requested that a meeting may be kept at the highest level so that the way forward could be determined in the meanwhile all concerned shall continue the earnest efforts for operationalization of carcass plant in compliance with the orders of the Hon'ble NGT.
8. This case is coming up for hearing on 20-08-2024.

Submitted for your kind orders please.


Deputy Commissioner
Ludhiana

13/08/2024

Additional Chief Secretary
Department of Local Government
Punjab.

No. - 16292/M.A

Date - 13-08-2024





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OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To

Executive Engineer
 Punjab Pollution Control Board
 Ludhiana

No.- 7634 /M.A

Dated- 10.04.2024

- Sub-** To Submit Status and Fact Finding report in N.G.T Original Application No. 289 of 2023 Titled as Lt. Col. Jasjit Singh Gill vs State of Punjab & Ors.
- Ref -** In compliance of NGT order dated 05.04.2024.

With reference to the above, in compliance with the Hon'ble National Green Tribunal order dated 05.04.2024, it has been mentioned in your status report submitted to the NGT regarding the carcass plant situated at Ghazipur, New Delhi. Hence, the undersigned has directed the submission of a report including videography regarding the comparison report of new Carcass Utilization Plant at Village Nurpur Bet, Ludhiana, with the Carcass Utilization Plant at Ghazipur in New Delhi, including their respective technologies/methods of carcass disposal, within 10 days to this office.

Please ensure that it is carried out with utmost diligence and priority, adhering to the instructions provided by the undersigned.


 Deputy Commissioner
 Ludhiana

Endst No :-

/M.A

Dated:-

A Copy is forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.


 Deputy Commissioner
 Ludhiana

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ. ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ
2. ਵਪਾਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਪੇਂਡੂ ਵਿਕਾਸ)
3. ਉਪ ਮੰਡਲ ਮਿਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੇਂਡੂ)
4. ਸੀਨੀਅਰ ਇੰਚਾਰਜ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
5. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ- 8775-7¹ ਐਮ.ਏ ਮਿਤੀ - 02.05.2024

ਵਿਸ਼ਾ- Meeting Regarding the National Green Tribunal O.A No. 289 of 2023
titled as Lt. Col Jasjit Singh Gill vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਖੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਵੱਲੋਂ ਵਿਚਾਰ ਅਠਿਕ ਕੇਸ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਇੱਕ ਮੀਟਿੰਗ ਮਿਤੀ 02.05.2024 ਨੂੰ ਸਮਾਂ 11.45 ਵਜੇ ਉਨ੍ਹਾਂ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਕੀਤੀ ਗਈ ਹੈ। ਇਸ ਮੀਟਿੰਗ ਵਿੱਚ ਕੇਸ ਨਾਲ ਸਬੰਧਤ ਜ਼ਰੂਰੀ ਮੁੱਦਿਆਂ 'ਤੇ ਵਿਚਾਰ ਵਟਾਂਚਾ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਿਤੀ 02.05.2024 ਨੂੰ ਸਮਾਂ 11.45 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਹਿੰਮਤ ਕੀਤੀ ਜਾਵੇ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ)
ਲੁਧਿਆਣਾ

ਪਿ.ਐੱਨ.ਨੰਬਰ 1780-81 ਐਮ.ਏ

ਮਿਤੀ: 02.05.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪੀ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੇਨੋ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਫਸਰਾਨ ਸਾਹਿਬਾਨ ਦੇ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ)
ਲੁਧਿਆਣਾ

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਕਰੰਤ ਅਤੇ ਸਰਜੀ
ਐਨ.ਜੀ.ਟੀ ਕੋਮ

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ਸੇਵਾ ਵਿਖੇ

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,
ਲੁਧਿਆਣਾ

ਨੰ- ੪੧੧੫ / ਐਮ.ਏ

ਮਿਤੀ- ੦੫.੦੫.੨੦੨੫

ਵਿਸ਼- In Compliance of N.G.T order Original Application No. 269 of 2023 (In Ref. Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.)

ਹਵਾਲਾ- ਇਸ ਦਫਤਰ ਦੇ ਪੱਛਰ ਨੰਬਰ 7636/ਐਮ.ਏ ਮਿਤੀ 10.04.2024 ਅਤੇ ਮਿਤੀ 02.05.2024 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 05.04.2024 ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਮਿਤੀ 02.05.2024 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਜਾਰੀ ਇਸ ਨਿਰਦੇਸ਼ਾਂ ਅਨੁਸਾਰ ਮੀਟਿੰਗ ਵਿੱਚ ਸ਼ਾਮਲ ਹੋਏ ਪਿੰਡ ਵਾਸੀਆਂ ਨਾਲ ਟਾਕਾ ਕਾਇਮ ਕਰਕੇ ਵਾਜੀਪੁਰ ਨਦੀ ਦਿੱਗੀ ਵਿਖੇ ਬਣੇ ਕਾਰਕਸ ਪਲਾਂਟ ਦਾ ਚੌਰਾ ਕਰਨ ਦੇ ਵਾਹਵਾਨ ਵਿਅਕਤੀਆਂ ਦੇ ਨਾਵਾਂ ਦੀ ਲਿਸਟ ਪ੍ਰਾਪਤ ਕਰਕੇ ਕਾਰਕਸ ਪਲਾਂਟ ਦਾ ਚੌਰਾ ਕਰਨ ਲਈ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਉਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਕੀਤੀ ਕਈ ਕਾਰਵਾਈ ਸਬੰਧੀ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਠਿੱਠੀ ਜਾਵੇ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

ਪਿਠ ਅੰਕਣ ਨੰ- ੪੧੧੬-੭੭ / ਐਮ.ਏ

ਮਿਤੀ- ੦੫.੦੫.੨੦੨੫

ਇਸ ਦਾ ਉਤਰਾ:-

1. Senior Environmental, Engineer Punjab Pollution Control Board Ludhiana ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਠਿੱਠ ਤੋਸਿਆ ਜਾਂਦਾ ਹੈ।
2. ਪੀ.ਏ.ਫੂ ਡੀ.ਸੀ ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਅਦਸਰਾਨ ਸਾਹਿਬਾਨ ਦੀ ਸੂਚਨਾ ਠਿੱਠ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ

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Minutes of meeting regarding the NGT 289 of 2023 (Carcass plant) on 02-05-2024

In reference to above, a meeting was held under the chairmanship of the Deputy Commissioner, Ludhiana regarding NGT case O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab at DC office Ludhiana on 02.05.2024 at 11.45 am. In this meeting the officers from various concerned departments were present:

1. Additional Commissioner, Municipal Corporation, Ludhiana.
2. Sub Divisional Magistrate, Ludhiana (West).
3. Superintendent Engineer, Municipal Corporation, Ludhiana.
4. Environmental Engineer, Punjab Pollution control board, Ludhiana.
5. Sub Divisional Officer, Punjab Pollution Control Board, Ludhiana.
6. Sh. Hardeep Singh Lalli, Ex-Sarpanch Village Khera bet, Ludhiana
7. Sh. Balbir Singh, Resident of Village Nurpur bet, Ludhiana.

In compliance with the orders of the National Green Tribunal dated April 5, 2024, in O.A. No. 289 of 2023 titled Lt. Col. Jasjit Singh Gill vs. State of Punjab, a meeting was convened with prominent individuals from the neighboring villages of Nurpur Bet, Ludhiana. The purpose of the meeting was to address the concerns and grievances of the villagers regarding the Carcass Utilization Plant installed in their village.

The Deputy Commissioner of Ludhiana informed the villagers that the Carcass Utilization Plant installed by the Municipal Corporation of Jodhpur in Village Keru is approximately 20 years old. In contrast, the modern Carcass Utilization Plant established by the Municipal Corporation of Ludhiana employs advanced technology. Consequently, the operational environment, as well as the control of water and air pollution, at this new facility is expected to be significantly superior to that of the Keru plant.

The villagers reiterated their concerns, referencing their observations during a visit to the Keru plant, including issues such as unpleasant odors and stagnant water. They expressed apprehension that similar problems might arise at the new facility in Nurpur Bet once it becomes operational.

The Environmental Engineer from the Punjab Pollution Control Board (PPCB) in Ludhiana highlighted that a modern and scientifically advanced Carcass Utilization Plant has been successfully operating at Gazipur, Delhi, under the Municipal Corporation of Delhi. Additionally, the Central Pollution Control Board (CPCB) has already submitted a report on operational carcass plants in India in O.A. No. 465 of 2019, titled Kulwinder Singh Sandhu & Ors vs. Ram Murti & Ors.

In response, the Deputy Commissioner proposed that a visit to the Gazipur Carcass Utilization Plant be organized, with the PPCB officials and key individuals from the nearby villages participating. Although the villagers initially declined to visit the Gazipur plant, the Deputy Commissioner persuaded them to reconsider. The visit aims to facilitate a comparative analysis of the technologies employed at both plants and to observe the actual conditions at the Gazipur facility.

Sh. Hardeep Singh Lalli, the former Sarpanch, committed to ensuring that five representatives from the nearby villages would accompany the PPCB team during the visit to the Gazipur Carcass Utilization Plant in Delhi.

At last meeting ended with the vote of thanks.



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ 404 ਬਿਲਡ

PUNJAB POLLUTION CONTROL BOARD



Regional Office-III, Savitri Complex, Dholewal Chowk, Ludhiana

PPCB/RO-III/No. 1388

Dated: 02/07/2024

To

The Deputy Commissioner,
Ludhiana

- Sub:**
- Regarding technology comparison of Modern Carcass Utilization Plant installed by Municipal Corporation, Ludhiana at village Noorpur Bet with Modern Carcass Utilization Plant installed by Municipal Corporation, Delhi at Gazipur, Delhi.
 - Regarding the NGT Original Application No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill Vs State of Punjab & Ors.

Ref: Your office letter no. 12310/M.A. dated 21.06.2024.

In regard to above, it is submitted that the Carcass Utilization Plant installed by the Municipal Corporation, Delhi at Gazipur was visited by Officers of the Board on 01.07.2024 along with officers of MCD and observed that the Modern Carcass plant was in operation. Point-wise comparison of the technology of both plants is as under:

Sr. no.	Particulates	CUP at Gazipur	CUP at Ludhiana
1.	Plant Capacity	150 Large and 150 Small animals per day.	50 Large and 100 Small animals per day.
2.	Manufacturing Process	Dead Animal un-loading (manual) → Skin removal (manual) → Horn & Nail Removal (manual) → Dung removal (manual) → Pre-breaker → Mincer → Holding tank → first stage cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Hammer Mill for grinding → Meat Bone Meal as final product	Dead Animal un-loading (Mechanical System) → Skin removal (Mechanical System) → Horn & Nail removal (Mechanical System) → Dung removal (For Bio-digester) → Pre-breaker → Mincer → Holding tank → 1 st stage Cooking → Hydraulic screw press to remove water (Water goes to ETP) → 2 nd stage cooking (drying) → Cooling bin → Hammer Mill for grinding → Meat Bone Meal as final product.
3.	Lifting of dead animals and raw material	Manually	Vehicles with hydraulic lifting system provided.

4.	Removal of skin	Manually in open yard	By Hydraulic machine in AC Cabin along with auto transfer to skin room.
5.	Horn Removal	Manually in open yard	By Hydraulic machine in AC Cabin.
6.	Dung removal in dead animal	Manually in open yard and disposed off at adjoining MCD dump site.	By pneumatic platform with hopper in AC Cabin and further used in biodigester for making combustible gas which is further used in the process for water boiling.
7.	Dead animal crushing	In closed shed with pneumatic system.	In AC controlled cabin with pneumatic system.
8.	Processing of crushed animal	In closed machinery	In closed machinery
9.	Tallow Removal	System provided for removal of Tallow.	System provided for removal of Tallow.
10.	Odour Control system	No odour control system provided in the plant.	To control odour problem, proper ducting with strong suction system along with spray sanitation system provided which is further followed by bio-filter.
11.	Chilling Room for storage of crushed animals in case of plant shut down.	No chilling room provided.	No chilling room provided.
12.	Boiler section	Boiler of capacity 10 Ton/hr is provided with wood @ 18 Ton/day as fuel.	Boiler of capacity 02 Ton/hr is provided with wood @ 06 Ton/day as fuel.
13.	Air Pollution Control Devices (APCD)	Boiler section – Cyclone separator is installed as APCD to control the SPM. Final product grinding section – Two open cage filters are provided as APCD.	Boiler section – Cyclone separator is installed as APCD to control the SPM. Final product grinding section – Four open cage filters are provided as APCD.
14.	Quantity of waste water generation, its treatment and disposal arrangements.	Waste water @ 20 KLD is generated from the process which is treated in properly designed common ETP (with rendering plant) of capacity 250 KLD based on ZLD technology (Tertiary treatment consisting of RO	Waste water @ 4.3 KLD will be generated from the process. Properly designed ETP consisting of collection tank → Screen Chamber → Grease trap → Aeration stage-1 → Clarifier stage-1 → Aeration stage-2 → Clarifier

		technology). RO permeate is used for floor washing, animal washing & horticulture.	stage-2 → Dual Filters is provided to treat waste water. Green area is developed by the Carcass Plant for disposal of treated waste water.
15.	Status of Green Belt	Green belt provided around the entire premises of Carcass Plant, Slaughter House and Rendering Plant.	Green belt provided around the plant.

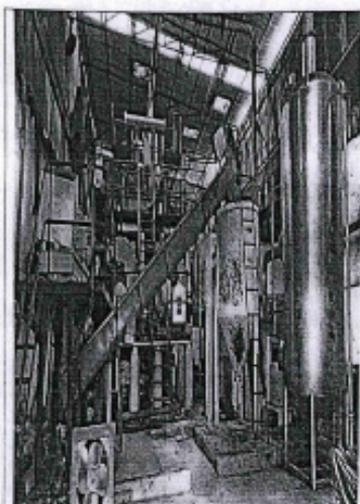
It is further submitted that Municipal Corporation, Delhi (MCD) has established a dedicated complex for Carcass Utilization Plant, Slaughter House, Rendering Plant with a common boundary wall of entire complex. The Carcass Utilization Plant Complex of MCD is surrounded by MCD Dump site & meat market on two sides and on the other two sides, sector-1 & sector-62A of Noida is situated. Nearest population is Sector-62A, which is at a distance of about 150 meters from the complex site.

The Modern Carcass plant is established after the establishment and operation of slaughter house and rendering plant and is developed in such a manner that it looks like the part of slaughter house and moreover, boiler section is common with slaughter house and rendering plant. Also, ETP is in common with rendering plant. Thus, establishment of Carcass Utilization Plant in the common complex with similar processes (slaughter house and rendering plant) by MCD may be one of the reasons for its successful operation even though the Carcass Plant of MCD is semi-mechanized and technically it is less modern as compared to Carcass Utilization Plant installed by Municipal Corporation, Ludhiana. During visit to the plant, odour problem was observed only in the skin removal/ Dung removal section and no odour problem observed in remaining portion of the complex. Photographs taken during visit attached as Annexure-A.

M
02/07

Environmental Engineer

→ P.



Machinery Room of Carcass Plant



Skin Removal section



Removed skin of animals



Tallow and MBM as final product



MBM storage shed



Boiler section of Carcass Utilization Plant

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ਤਰੱਕ ਅਤੇ ਜਹੂਰੀ
ਐਨ.ਜੀ.ਟੀ.ਕੇ

ਮੀਟਿੰਗ ਮਿਤੀ-04.07.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ(ਜੇਨ-III)
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

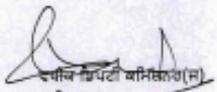
ਨੰ-13121-ਅਲ/ਐਮ.ਏ ਮਿਤੀ - 03.07.2024

ਵਿਸ਼ਾ- Meeting Regarding Cercass Utilization Plant at DC office, Ludhiana.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਜੀ ਨੂੰ ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ, ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 03.07.2024 ਸਮੇਂ 12.00 ਵਜੇ ਚੋਲੀ ਥੀ.ਸੀ (Video Conference) ਦੌਰਾਨ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਵਿਸ਼ਾ- ਨਿਰਦੇਸ਼ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ। ਇਸ ਸਬੰਧ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 04.07.2024 ਵੱਲੋਂ ਮੀਟਿੰਗ ਕਰਵਾਈ ਗਈ ਹੈ।

ਇਸ ਸਬੰਧੇ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ(98789-42034) ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ ਸਬੰਧ ਪਿੱਛੇ ਵਾਲਿਆਂ ਨੂੰ ਨਾਭ ਠੇਕੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਕੀਤੀ ਗਈ ਮੀਟਿੰਗ ਮਿਤੀ 04.07.2024 ਨੂੰ ਹਾਜ਼ਰ ਹੋਣ ਦੀ ਸਿਫਾਰਸ਼ ਕੀਤੀ ਜਾਵੇ।

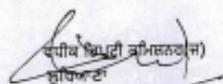
ਇਸ ਨੂੰ ਪਰਮ ਅਭੇਦ ਦਿੱਤੀ ਜਾਵੇ।


ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)
ਲੁਧਿਆਣਾ

ਨੰ-13121-34/ਐਮ.ਏ ਮਿਤੀ - 03.07.2024

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਜੂਰਨਾਂ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ:

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ
3. ਊਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੇਂਡਿੰਗ)
4. ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ
5. ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੋ ਟੂ ਏ.ਡੀ.ਐ(ਜ), ਲੁਧਿਆਣਾ।


ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)
ਲੁਧਿਆਣਾ

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ਮੀਟਿੰਗ ਮਿਤੀ 18.07.2024

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ ।
2. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ।
3. ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ(ਜੈਨ-III)
4. ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ (ਪੇਂਡਮੀ)
5. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ- 13790-94/ਐਮ.ਏ

ਮਿਤੀ - 12.07.2024

ਵਿਸ਼ਾ- Meeting Regarding Carcass Utilization Plant at DC office, Ludhiana.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 15.07.2024 ਨੂੰ ਸਮਾਂ ਦੁਪਹਿਰ 12.00 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਿਖੇ ਇੱਕ ਮੀਟਿੰਗ ਚੱਲੀ ਗਈ ਹੈ।

ਇਸ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਹੋਣ ਵਾਲੀ ਮੀਟਿੰਗ ਵਿੱਚ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਵਿਖੇ ਸਮੇਤ ਰਿਕਾਰਡ ਸਮੇਂ ਸਿਰ ਹਾਜਰ ਹੋਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਇਸ ਨੂੰ ਖਰਮ ਅਗੇਤ ਵਿੱਤੀ ਜਾਵੇ।


ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

ਨੰ- 13795-96/ਐਮ.ਏ

ਮਿਤੀ - 12.07.2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:

1. ਮੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਚਿੱਠੀ।
2. ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਚਿੱਠੀ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ

Minutes of meeting regarding the NGT 289 of 2023 (Carcass plant) on 15-07-2024

In reference to above, a meeting was held under the chairmanship of the Deputy Commissioner, Ludhiana regarding NGT case O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab at DC office Ludhiana on 15.07.2024 at 12.00 pm. In this meeting the officers from various concerned departments were present:

1. Commissioner, Municipal Corporation, Ludhiana.
2. Additional Commissioner, Municipal Corporation, Ludhiana.
3. Sub Divisional Magistrate, Ludhiana (West).
4. Superintendent Engineer, Municipal Corporation Ludhiana.
5. Sub Divisional Officer, Punjab Pollution Control Board, Ludhiana.
6. Station House Officer, Haibowal, Ludhiana.

In compliance with the orders of the National Green Tribunal dated April 5, 2024, in O.A. No. 289 of 2023 titled Lt. Col. Jasjit Singh Gill vs. State of Punjab, an interdepartmental coordination meeting was conducted. During this meeting, immediate further steps to be taken as required by the Tribunal's orders were discussed.

It is submitted that with respect to the compliance of Hon'ble NGT order a letter 7636/M.A dated 10.04.2024 has been issued to Punjab Pollution Control Board, Ludhiana for the comparison reports of Gazipur Carcass Plant, New Delhi w.r.t Modern Carcass Plant, Ludhiana. That the reports vide letter no. 1388 dated 02.07.2024 have been received from Environmental Engineer, Punjab pollution control board, Ludhiana to this office. The agitators were called for a meeting vide letter no. 13127-34 on 04.07.2024 however they refused to meet.

The Commissioner, Municipal Corporation Ludhiana has called the operating contractor of the Carcass plant on 16-07-2024 for assessment of the operational logistics of the plant which is lying closed since a while and has requested that in view of the prevailing law and order situation it is requested that the Police Protection will be necessary, which the District Magistrate assured would be provided.

At last meeting ended with the vote of thanks.


Deputy Commissioner
Ludhiana

Encls No :- 14044-47/M.A

Dated - 14/7/24

A Copy is forwarded to following departments for information and necessary action please:

1. Commissioner Police, Ludhiana.
2. Commissioner, Municipal Corporation, Ludhiana.
3. Sub Divisional Magistrate, Ludhiana (West).
4. Xen, Punjab Pollution Control Board, Ludhiana.


Deputy Commissioner
Ludhiana

**412**

ਫੋਨ ਨੰ: 0161-2917005, 3503013

ਈਮੇਲ: commissioner.mc.ludh@punjab.gov.in

ਦਫ਼ਤਰ, ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ
Office of the Commissioner, Municipal Corporation Ludhiana

To

District Magistrate,
Ludhiana.No. 203 /PS/DDate 15/07/2024

Subject: Police help regarding assessment of operational logistics of Carcass Utilization Plant, Nurpur Bet.

With respect to the subject cited above, as per the discussions held in the meeting dated 15-07-2024 at DC office, it is submitted that undersigned has called the operating contractor of the Carcass plant on 16-07-2024 to assess the operational logistics of the plant which is lying closed since a while. In view of the prevailing law & order situation because of the protestors sitting near the entrance of the link road leading to the plant, it is apprehended that protestors may disrupt the efforts for further functioning of the plant. So, it is requested to provide police help and duty magistrate on 17-07-2024 to the MC Ludhiana so that the necessary efforts can be put in for further procedures w.r.t Hon'ble NGT directions.

JA
Commissioner

No. _____/PS/D

Date _____/2024

A copy is forwarded to the following for the kind information:-

1. Commissioner of Police, Ludhiana
2. Additional commissioner, Municipal Corporation, Ludhiana
3. Superintending Engineer (B&R), Municipal Corporation, Ludhiana.

SA
Commissioner

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ
ਲੁਧਿਆਣਾ

ਨੰ- 14068 / ਐਮ.ਏ

ਮਿਤੀ- 15.07.2024

ਵਿਸ਼ਾ- Police help regarding assessment of operational logistics of Carcass Utilization Plant, Nurpur Bet regarding the NGT 289 of 2023 (Carcass plant).

ਹਵਾਲਾ- ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ ਨੰਬਰ 203/PS/D ਮਿਤੀ 15.07.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਵਿੱਚ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 15-07-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰਾਂ ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਕਾਰਕਸ ਪਲਾਂਟ ਦੇ Operational Logistics ਸੰਬੰਧੀ assessment ਕੀਤੀ ਜਾਣੀ ਹੈ।

ਇਸ ਲਈ ਆਪ ਜੀ ਨੂੰ ਲਾਅ ਐਂਡ ਆਰਡਰ ਦੀ ਸਥਿਤੀ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪੱਤਰ ਵਿੱਚ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ ਦੀ ਮੰਗ ਅਨੁਸਾਰ ਲੋੜੀਂਦਾ ਸਹਿਯੋਗ ਦੇਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

ਮਿੰਟ ਅੰਕਣ ਨੰ- 14049-50 / ਐਮ.ਏ

ਮਿਤੀ- 15.07.2024

ਇਸ ਦਾ ਉਤਰਾ:

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੱਛਮੀ) ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਦਿੱਤਾ।
2. ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ ਪੱਛਮੀ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਨੂੰ ਮਿਤੀ 17-07-2024 ਲਈ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਨਿਯੁਕਤ ਕਰਦੇ ਹੋਏ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਤ ਵਿਭਾਗਾਂ ਨਾਲ ਆਪਣੇ ਪੱਧਰ ਤੇ ਤਾਲਮੇਲ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।



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Ex. No. 0161-2917005, 3503013
 Email: commissioner.mc.ludh@punjab.gov.in

ਦਫ਼ਤਰ, ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਲੁਧਿਆਣਾ
 Office of the Commissioner, Municipal Corporation Ludhiana

To

Deputy Commissioner,
 Ludhiana.

No. 223 /PS/D

Date: 22/7/2024

Subject: Regarding status of Carcass Plant in Hon'ble N.G.T in OA no. 289 of 2023.

With respect to the above mentioned subject, it is submitted that in order to make assessment of operational logistics of the carcass plant, Municipal Corporation Ludhiana vide letter number 203/PS/D dated 15/07/2024 requested District Magistrate, Ludhiana to provide police help along with duty magistrate on 17/7/2024 in order to further operationalize the Carcass plant. District Magistrate, Ludhiana vide its letter No. 14048/MA dated 15/7/2024 requested Police Commissioner, Ludhiana to provide necessary police support and vide letter no.14061-63 dated 17/07/2024 appointed Naib Tehsildar Ludhiana (west), Naib Tehsildar Mullaipur and Naib-Tehsildar Ludhiana Central as duty magistrates to coordinate with Police and Municipal Corporation, Ludhiana for making attempt to assess operational logistics of carcass plant and facilitate its operationalisation.

On 17/7/2024, teams of District Administration, Ludhiana, Municipal Corporation, Ludhiana and Commissionerate Police, Ludhiana along with the Contractor of plant operations (with his labour) made an attempt to operationalize the carcass plant. The team comprised of Additional Commissioner, Joint Commissioner, Municipal Corporation, Ludhiana, Duty Magistrates under Sub-divisional Magistrate Ludhiana (West) and a contingent of 200 police personnel with Superintendent of Police as their Incharge.

However, the protestors had permanently stationed themselves at the entrance of the only road leading to Carcass plant and upon gauging the movement of government machinery near Carcass plant, the protestors made calls to nearby villages and protesters gathered in huge numbers to obstruct the attempt of district administration. However, it is pertinent to mention that the protestors comprised of old infirm and women along with Kisan union leaders in them. Despite repeated negotiations with the protestors, the protestors were reluctant to allow the administration to operationalize the plant. They kept raising the concerns of foul smell and degeneration of underground water due to operationalisation of plant. The protestors were also apprehensive that this plant will deteriorate the general atmosphere of nearby 12 villages and expressed concerns that Carcass plant will isolate these nearby villages and would destroy the social fabric of the nearby villages.

Consequent to this coordinated effort by government machinery, we are making all out efforts for compliance of the orders of the Hon'ble NGT through negotiation with protestors and we may have to explore the option of shifting location of the plant if the protestors don't relent on its operation. The District Administration had earlier directed PPCB to visit Modern Carcass plant installed by Municipal Corporation, Delhi at Gasipur, Delhi and make an assessment for site suitability of Carcass Plant. PPCB in its report vide letter no. PPCB/No-III/No. 1358 dated 2/7/2024 submitted that Carcass plant, Gasipur is situated in a dedicated solid waste management complex in the dump site where slaughter house, meat market and modern carcass plant are operating with common boundary wall of entire complex. The PPCB has highlighted that establishment of Carcass plant in Delhi in common dumpsite complex may be one of the reasons for its successful operation. Therefore, in view of the continued protests and law and order situation at the site since 2021 when first attempt was made to inaugurate the plant, administration may have to explore the option of shifting of Carcass plant at the dump site located in Jamalpur, Ludhiana or in industrial complex of Punjab Agro situated around villages of Khadak, Chahar, Cholley and Allowal. The contractor has been asked to assess the cost of shifting the plant to other location accordingly.

A meeting at the high level is required to take decision on further course of action please.


 Commissioner

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ਅਗਲੀ ਮਿਤੀ-20.08.2024

 ਫ਼ਰੰਡ ਅਤੇ ਜਰੂਰੀ
 ਐਨ.ਜੀ.ਟੀ ਕੇਸ

 ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
 (ਐਮ.ਏ ਸਾਖਾ)

ਜੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ ਪੁਲਿਸ, ਲੁਧਿਆਣਾ।
2. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
3. ਸੀਨੀਅਰ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 15876-78/ਐਮ.ਏ

ਮਿਤੀ - 07-08-2024

ਵਿਸ਼ਾ- Compliance of Orders dated 05-04-2024 of Hon'ble National Green Tribunal, New Delhi in O.A No. 289 of 2023 titled as Lt. Col. Jasjit Singh Gill vs State of Punjab tagged with EA No. 33 of 2023 in O.A No. 465 of 2019. (Fixed for 20.08.2024).

ਹਵਾਲਾ- ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਅਰਧ ਸਰਕਾਰੀ ਪੱਤਰ ਨੰਬਰ- OSD(L)/CS/2024/E3389349 ਮਿਤੀ 29-07-2024 ਅਤੇ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਅਰਧ ਸਰਕਾਰੀ ਪੱਤਰ ਰਾਹੀਂ ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਪਹਿਲਾਂ ਜਾਰੀ ਅਰਧ ਸਰਕਾਰੀ ਪੱਤਰ ਨੰਬਰ- OSD(L)/CS/2024 /E3291684 ਮਿਤੀ 26-06-2024 ਵਿੱਚ ਮਿਤੀ 05-04-2024 ਨੂੰ ਜਾਰੀ ਹੁਕਮ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਪ੍ਰਾਪਤ ਹੋਏ ਹਨ:

Please find enclosed copy of above Order. The last paras of the Order reads as under:

* XXX

3. In terms of the previous direction of the Tribunal, Chief Secretary, State of Punjab along with Deputy Commissioner, Ludhiana; Commissioner of Police, Ludhiana; Commissioner Municipal Corporation, and Member Secretary, PPCB are present virtually and they have assured that all possible efforts will be made to make the plant at Ludhiana operational within two months after the forthcoming parliamentary elections.

4. At the request of the Learned Counsel for State of Punjab, the case is adjourned to 20.08.2024."

You are directed to ensure strict compliance of the Orders of the Hon'ble Tribunal in this case.

ਇਸ ਲਈ ਆਪ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਅਰਧ-ਸਰਕਾਰੀ ਪੱਤਰ ਵਿੱਚ ਮਿਤੀ 05-04-2024 ਨੂੰ ਜਾਰੀ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕਰਨੀ ਯਕੀਨੀ ਬਣਾਈ ਜਾਵੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਵਿੱਤੀ ਜਾਖੇ ਜੀ।

 ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
 ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 15179-10/ ਸੇਮ.ਦੇ

ਮਿਤੀ- 07-08-2024

ਇਸ ਦਾ ਉਤਾਰਾ:

1. Superintendent, OSD (legal), Office of Chief secretary, Punjab, Chandigarh ਜੀ ਨੂੰ ਸੂਚਨਾ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ।
2. ਵਾਤਾਰਵਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਨੀ ਜ਼ਰੂਰੀ ਬਣਾਈ ਜਾਵੇ।


 ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
 ਲੁਧਿਆਣਾ